

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.01
C.A. Nos.87/2023 in
C.P.No.94/BB/2023

IN THE MATTER OF:

Mr. Prasad Raju ... Petitioner
Vs.
M/s. Raygen Power Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on 12.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)
SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Lakshmi K. Varadaraju
For R-3 to R-5 : Shri Ganesh Nag

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent Nos.3 to 5.
2. Ld. Counsel for the Petitioner seeks leave of this Adjudicating Authority to withdraw the Petition and in this regard, she has filed a memo for withdrawal *vide* Diary No.4036 dated 10.07.2024. The same is taken on record.
3. Accordingly, **C.P. No.94/BB/2023 is dismissed as withdrawn** and consequently, **C.A. No.87 of 2023 is stands closed.**

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)